

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 21/82-ALC4/2013 **MEETING DATE** : 06.02.2014

The Meeting No. 21/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products and falling under Chapter 29 and 30 was to be held on 06.02.2014 but actually held on 13.02.2014 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur. Consultantr, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultantr, Department of C&PC
3. Shri R.C. Meena, Deputy Director General of Foreign Trade
4. Dr. Nitin Jain D/o Biotechnology

1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 31.01.2014 was treated as approved.
2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

1	Case No.: 1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:06.03.2014
	Decision :: It was decided to remind the firm to furnish the following inofrmation: • Details of manufaturing process of 3,4 Ethylene DioxyThiophene (EDOT) with chemcialequatinos, molecular formula, molecular wights has been furnished. Kindly furnish yield obtained in each step supported with Authentic technical literature. • Material balance • CA certificate certifying the production of export item acheived by you for the past three years and correspondening consumption of each input • Detailed calculation, arriving at the norms applied. The case was deferred for 06.03.2014			

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Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:	
Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/367/2012-PID dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
HBV (ELISA)TEST KIT MICROSCREEN (96 TESTS) HBsAg TEST KIT.	1 kg	1.	TRIS	6.933 kg
		2.	TWEEN 20	2.86 Litre
		3.	SERAMUM BLAU SLOW [ELISA], TMB/SUBSTRATE SOLUTION, READY TO USE	125 Litre
		4.	BOVINE SERUM ALBUMIN PROTEASE FREE POWDER.	7.365 kg
		5.	FETAL BOVINE SERUM.	18.5 Litre
		6.	MAB anti-HBs (IN-VIVO).	0.23 lltre
		7.	HBsAg ELISA ENZYME HORSE RADDISH PEROXIDASE (HRP).	0.204 gm
		8.	CORNING COSTAR STRIPWELL TM PLATES 1 X 8.	10417 Nos
RA may take appropriate action as per the decision of Norms Committee's.				

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Case No.:6/21/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/82/050/01036/AM14/	RLA File :05/24/040/00363/AM12/	Lic.No/Date:0510316016 01.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/370/2012-PI(Norms) dated Sept. 2012, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
7-Phenylacetamideo -3-	Kg	1.	Penicillin G Potassium 1st Crystals	2.85

Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder		White/LightYellow Powder	
	2.	Methanol Liquid	2.00
	3.	Dimethyl Formamide Colourless Liquide	3.86
	4.	Methylene Chloride Colourless Liquide	2.09
	5.	2-Mercaptobenzothiazole Ceramish Powder	0.511
	6.	Isopropyl Alcohol Liquid	1.25
A may take appropriate action as per the decision of Norms Committee.			

4	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals			

5	Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

6	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

7	Case No.:28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:06.03.2014
	Decision : It was decided to remind the firm to furnish the following technical details:			

- (a) Complete technical details as per Appendix 33.
 (b) Past production vis-a-vis Actual consumption of all inputs year wise for last 3 years, duly certified by Central Excise Authority.

The case was deferred for 06.03.2014.

8	Case No.:1/36/85-ALC3/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Rejected
	HQ File :01/85/050/00169/AM13/	RLA File :09/24/040/00502/AM13/	Lic.No/Date:0910054980 08.02.2013	Defer Date:
	Decision: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

9	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:06.03.2014
	Decision : it was decided to remind the firm to furnish the following technical details: (a) Yield on molar basis for each step along with copy of technical literature in support of the yield envisaged. (b) Batch-Log sheet for the last 3 batches. The case was deferred for 06.03.2014.			

10	Case No.:42/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00225/AM14/	RLA File :09/24/040/00635/AM13/	Lic.No/Date:0910055653 02.04.2013	Defer Date:06.03.2014
	Decision : As per the TA D/o of Biotechnology stated that the information given by the firm is incomplete. Remind the firm to furnish the complete information as called by DBT: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record (norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitor (VVM) (5000000.00) against the import inputs mentioned in the application) The case was deferred for 06.03.2014. Defer Date :06.03.2014			

11	Case No.:85/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:21/82-ALC4/2013	Status:Case
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		06.02.2014	Deferred
HQ File :01/82/050/00268/AM14/	RLA File :09/24/040/00636/AM13/	Lic.No/Date:0910055652 02.04.2013	Defer Date:06.03.2014
Decision : As per the TA D/o of Biotechnology stated that the information given by the firm is incomplete. Remind the firm to furnish the complete information as called by DBT: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record (norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application) The case was deferred for 06.03.2014. Defer Date :06.03.2014			

12	Case No.: 142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:06.03.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority , reminder letter has been also sent on 09.01.2014. Copy of application has been already sent to DCGI for their comments.			

13	Case No.: 41/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved										
	HQ File :01/82/050/00803/AM14/	RLA File :03/94/040/00541/AM13/	Lic.No/Date:0310734622 16.05.2013	Defer Date:										
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/668/2012-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Losartan Potassium</td><td>Kg</td><td>1.</td><td>Losartan Base</td><td>0.936</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Losartan Potassium	Kg	1.	Losartan Base	0.936
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
Losartan Potassium	Kg	1.	Losartan Base	0.936										
	A may take appropriate action as per the decision of Norms Committee.													

14	Case No.: 36/13/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved
	HQ File :01/82/050/00512/AM14/	RLA File :03/94/040/00542/AM13/	Lic.No/Date:0310734791 17.05.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/668/2012-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Losartan Potassium	Kg	1.	Losartan Base	0.936

A may take appropriate action as per the decision of Norms Committee.

15	Case No.: 10/21/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved												
	HQ File :01/82/050/01040/AM14/	RLA File :03/94/040/00494/AM13/	Lic.No/Date:0310734784 17.05.2013	Defer Date:												
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/172/2013-PI(Norms) dated 09.05.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> <tr> <td rowspan="2">VALGANCICLOVIR HYDROCHLORIDE</td><td rowspan="2">Kg</td><td>1.</td><td>GANCICLOVIR</td><td>2.00</td></tr> <tr> <td>2.</td><td>CBZ-L-VALINE</td><td>2.465</td></tr> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	VALGANCICLOVIR HYDROCHLORIDE	Kg	1.	GANCICLOVIR	2.00	2.	CBZ-L-VALINE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg												
VALGANCICLOVIR HYDROCHLORIDE	Kg	1.	GANCICLOVIR	2.00												
		2.	CBZ-L-VALINE	2.465												

16	Case No.: 42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:06.03.2014
	Decision :It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 06.03.2014.			

17	Case No.: 41/19/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00986/AM14/	RLA File :03/94/040/01130/AM13/	Lic.No/Date:0310736948 06.06.2013	Defer Date:06.03.2014
	Decision :It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

18	Case No.: 156/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

19	Case No.: 77/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:06.03.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 06.03.2014.			

20	Case No.: 88/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00271/AM14/	RLA File :08/24/040/00099/AM14/	Lic.No/Date:0810121913 13.06.2013	Defer Date:06.03.2014
	Decision : It has been decided to remind the firm to furnish the following technical details: Details of Manufacturing process of cooper Formazone indicating use of Ortho Amine Phenol and SulphoAnthranilic Acid with Chemical equations, molecular formula, molecular weights. Yield obtained in each step. Authentic technical literature in support of yield obtained. Material balance. CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input Detailed calculations, arriving at the norms applied for. The case was deferred for 06.03.2014 for comments of D/o C&PC.			

21	Case No.: 49/12/82-ALC4/2013	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved
	HQ File :01/82/050/00473/AM14/	RLA File :03/94/040/00155/AM14/	Lic.No/Date:0310737785 14.06.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/657/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
AZELASTINE HYDROCHLORIDE. OPTHALMIC SOLUTION , 0.05%-0.5mg / ml-6 ml Bottle.	Kg	1.	AZELASTINE HCL	3.06 mg/6 ml Bottle

A may take appropriate action as per the decision of Norms Committee.

Case No.:51/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
HQ File :01/82/050/00475/AM14/	RLA File :03/94/040/00240/AM14/	Lic.No/Date:0310737875 17.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/659/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
RECTICIN-100 SUPPOSITORY NET CONTENT OF IMPORT ITEM USED-INDOMETHACIN BP-98.035 KGS	Kg	1.	INDOMETHACIN BP	102 mg/ 100 mg Suppository

A may take appropriate action as per the decision of Norms Committee.

Case No.:199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:06.03.2014

Decision : it was decided to call from the firm the following technical details:

- The firm has applied the norms from Guannosine. However, the chemistry is given from 2-Amino Adenosine Stage.
- Copy of technical literature in support of yields envisaged may be furnished.
- Past production vis-avis Actual consumption of all the imported inputs duly certified by Central Excise Authority for past 3 years may be furnished

The case was deferred for 06.03..2014.

24	Case No.:40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013	Status:Case
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		06.02.2014	Deferred
HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:88/14/82-ALC4/2013	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/82/050/00673/AM14/	RLA File :09/24/040/00102/AM14/	Lic.No/Date:0910056373 18.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/292/2012-PI(Norms) dated 03.07 2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(1S, 4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL	Kg	1.	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		2.	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE (VINCELACTAM)	1.832
		3.	D(-)TARTARIC ACID	1.06
		4.	SODIUM BOROHYDRIDE	0.226
		5.	PYRIDINE	1.00
		6.	ISOPROPYL ALCOHOL	4.70
		7.	METHANOL	4.23
		8.	DICHLORO METHANE	2.47
A may take appropriate action as per the decision of Norms Committee.				

26	Case No.:28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:06.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/660/2013-PI(Norms) dated 22..01.2014, it was decided to call from the firm the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 06.03..2014.			

27	Case No.: 23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:06.02.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/648/2013-PI(Norms) dated 22..01.2014, it was decided to call from the firm the following technical details: 1. Copy of DML for the export product. 2. Detailed working for arriving the import quantity applied by the firm. The case was deferred for 06.03..2014.			

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Case No.:145/14/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/82/050/00730/AM14/	RLA File :09/24/040/00107/AM14/	Lic.No/Date:0910056390 19.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in its meeting No. 3/82 meeting dated 02.05.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MONTELUKAST SODIUM	Kg	1.	2-(2-(3-(S)-(3-(2-(7-chloro-2-quinolinyl)-ethenyl)phenyl)-3-hydroxypropyl)phenyl)-2-propanol	1.24 kg
		2.	1-methyl mercapto cyclo propane acetic acid	0.40 kg
A may take appropriate action as per the decision of Norms Committee.				

29	Case No.: 183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

30	Case No.: 22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404	Defer

		20.06.2013	Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of C&PC..			

31	Case No.: 126/14/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00711/AM14/	RLA File :03/95/040/00225/AM14/	Lic.No/Date:0310738604 21.06.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

32	Case No.: 111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of IPP.			

33	Case No.: 90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

34	Case No.: 39/12/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00463/AM14/	RLA File :09/24/040/00138/AM14/	Lic.No/Date:0910056466 26.06.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

35	Case No.: 172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:06.03.2014
	Decision : Department of Biotechnology vide their letter NO. BT/IL/05/398/2013-PID dated 26.12.2013 has requested the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 06.03.2014.			

36	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:06.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/648/2013-PI(Norms) dated 22..01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 06.03.2014.			

37	Case No.:204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:06.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/648/2013-PI(Norms) dated 22..01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 06.03.2014.			

38	Case No.:222/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00405/AM14/	RLA File :52/24/040/00009/AM14/	Lic.No/Date:5210039910 28.06.2013	Defer Date:06.03.2014
	Decision :It was decided to send a last reminder to the firm to furnish the following information: • Details of manufacturing process of 2-Amino -4-Trifluoro Methyl 4 ChloroDiphenyl Ether with chemicalequations, molecular formula, molecular weights. • Yield obtained in each step • Authentic technicalliterature in support of yield obtained • Material balance • CA certificate the production of export item achieved by you for the past three years and corresponding consumption of each input • Role of copper Sulphate in the process, supported with authentic technical literature. • Detailed calculation, arriving at the norms applied. The case was deferred for 06.03.2014			

39	Case No.:223/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:21/82-ALC4/2013	Status:Case
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		06.02.2014	Deferred
HQ File :01/82/050/00406/AM14/	RLA File :52/24/040/00011/AM14/	Lic.No/Date:5210039911 28.06.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case 06.03.2014 for comments of Department of Chemicals and Petrochemicals.			

40	Case No.: 224/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00407/AM14/	RLA File :52/24/040/00008/AM14/	Lic.No/Date:5210039909 28.06.2013	Defer Date:06.03.2014
	Decision : It was decided to remind the firm to furnish the following information: • Details of manufacturing process of 2-Amino -4-Trifluoro Methyl 4 ChloroDiphenyl Ether with chemical equations, molecular formula, molecular weights. • Yield obtained in each step • Authentic technical literature in support of yield obtained • Material balance • CA certificate the production of export item achieved by you for the past three years and corresponding consumption of each input • Role of copper Sulphate in the process, supported with authentic technical literature. • Detailed calculation, arriving at the norms applied. The case was deferred for 06.03.2014			

41	Case No.: 41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

42	Case No.: 173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

43	Case No.: 1/8/85-ALC3/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred

	HQ File :01/85/050/00054/AM14/	RLA File :09/24/040/00115/AM14/	Lic.No/Date:0910056522 01.07.2013	Defer Date:06.03.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 30 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. ofPharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 06.03.2014.				

44	Case No.:24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:06.03.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority reminder letter has been also snet on 09.01.2014. Copy of application has been already sent to DCGI for their comments. The case was deferred for 06.03.2014.			

45	Case No.:159/14/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00744/AM14/	RLA File :56/24/040/00010/AM14/	Lic.No/Date:5610002426 04.07.2013	Defer Date:06.03.2014
	Decision : It was decided to send last reminder to the firm to furnish the following technical details: 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yield obtained in each manufacturing step. 3. Production and consumption data duly certified by CA. 4. Material balance. 5. Detailed calculations, arriving at the norms applied for. The case was deferred for 06.03.2014.			

46	Case No.:27/14/82-ALC4/2013	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
	HQ File :01/82/050/00612/AM14/	RLA File :09/24/040/00132/AM14/	Lic.No/Date:0910056690 05.07.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/97/2011-Ch II dated 23.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4-ETHYLENE DIOXY		1 kg	1.	Diethyl thioglycolate	4.33 kg

THIOPHENE [EDOT]	2.	Methanol	2.49 kg
	3.	Tetra butyl Ammonium bromide	0.354 kg
A may take appropriate action as per the decision of Norms Committee.			

47

Case No.:33/12/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/82/050/00457/AM14/	RLA File :03/95/040/00207/AM14/	Lic.No/Date:0310740446 05.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/679/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg
RACTOPAMINE HYDROCHLORIDE	Kg	1.	(4-HYDROXYPHENYL)- ETHANOLAMINE HYDROCHLORIDE	0.77
A may take appropriate action as per the decision of Norms Committee.				

48

Case No.:102/10/82-ALC4/2013	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/82/050/00285/AM14/	RLA File :09/24/040/00149/AM14/	Lic.No/Date:0910056680 05.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/634/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Oral Suspension USP 312.50 mg suspension Pack size:100 ml,	Kg	1.	Amoxicillin Trihydrate USP	6.0257 gm/Bottle
		2.	Potassium Clavulanate Diluted USP (Potassium Clavulanate with Silicon Dioxide (1:1))	3.124 gm/ Bottle
A may take appropriate action as per the decision of Norms Committee.				

49	Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:06.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/647/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm copy of Master Batch Formula duly certified by Quality control Incharge. The case was deferred for 06.03.2014			

50	Case No.:175/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00760/AM14/	RLA File :34/24/040/00071/AM14/	Lic.No/Date:3410037375 10.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case 06.03.2014 for comments of Department of Chemicals and Petrochemicals.			

51	Case No.:160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

52	Case No.:26/12/82-ALC4/2013	Party Name:SANOFI INDIA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00450/AM14/	RLA File :03/95/040/00227/AM14/	Lic.No/Date:0310741158 11.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

53	Case No.:5/21/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01035/AM14/	RLA File :08/24/040/00157/AM14/	Lic.No/Date:0810122789 15.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

54	Case No.:60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred

HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:06.03.2014
Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 06.03.2014.			

55	Case No.:21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:06.03.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority reminder letter has been also snt on 09.01.2014. Copy of application has been already sent to DCGI for their comments. The case was deferred for 06.03.2014.			

56	Case No.:68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

57	Case No.:52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

58	Case No.:1/19/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00946/AM14/	RLA File :09/24/040/00176/AM14/	Lic.No/Date:0910056894 24.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

59	Case No.:46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

60	Case No.:24/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:0910056902 25.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

61	Case No.:43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 06.03.2014 for comments of			

62	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

63	Case No.:22/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

64	Case No.:21/14/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00606/AM14/	RLA File :09/24/040/00193/AM14/	Lic.No/Date:0910056972 31.07.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/519/2013-PI(Norms) dated 12.11.2012, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg
PREGABALIN	Kg	1.	(+/-)- 3 -(CarbamoylMethyl)-5-Methyl Hexanoic acid	2.94

A may take appropriate action as per the decision of Norms Committee.

65	Case No.:48/14/82-ALC4/2013	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00633/AM14/	RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

66	Case No.:148/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.03.2014			

67	Case No.:42/14/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00627/AM14/	RLA File :03/94/040/00220/AM14/	Lic.No/Date:0310744155 05.08.2013	Defer Date:06.03.2014
	Decision : It was decided to call for a copy of application from the firm and sent to Department of C&PC for their comments. The case was deferred for 06.03.2014			

68	Case No.:18/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00603/AM14/	RLA File :09/24/040/00207/AM14/	Lic.No/Date:0910057031 05.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

69	Case No.:45/14/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Defer Date:06.03.2014
	Decision : It was decided to call from the firm a coppoy of complete technical detals as per Appendix 33. The case was deferred for 06.03.2014			

70	Case No.:40/14/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:06.03.2014
	Decision : It was decided to call from the firm a copy of complete technical details as per Appendix 33. The case was deferred for 06.03.2014			

71	Case No.:165/14/82-ALC4/2013	Party Name:MEDREICH LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410 07.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

72	Case No.:24/14/82-ALC4/2013	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00609/AM14/	RLA File :09/24/040/00089/AM14/	Lic.No/Date:0910057115 08.08.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/210/2012-PI(Norms) dated July, .2012, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg
2-Butyl-1H-Imidazole-4-Carboxaldehyde (or) 2-Butyl-1H-Imidazole-5-Carbaldehyde (or) 2-Butyl-4-Formyl Imidazole Description : White to Slightly yellowish crystalline powder Assay : NLT 98.5%	Kg	1.	2(n-Butyl)-4-Chloro-5-Formyl Imidazole	1.45
			Methanol	3.18
			Chloroform	0.635
			Activated Carbon	0.100

A may take appropriate action as per the decision of Norms Committee.

73	Case No.:33/19/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00978/AM14/	RLA File :09/24/040/00220/AM14/	Lic.No/Date:0910057149 12.08.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting No. 13/82 dated 03.10.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as			

applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04
		3.	SODIUM METHOXIDE POWDER	0.416
		4.	METHANOL	2.31

RA may take appropriate action as per the decision of Norms Committee.

74	Case No.:34/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

75	Case No.:36/14/82-ALC4/2013	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00621/AM14/	RLA File :03/94/040/00359/AM14/	Lic.No/Date:0310745177 13.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

76	Case No.:147/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date:0910057191 14.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

77	Case No.:122/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date:0310745264 14.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

78	Case No.:17/14/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00602/AM14/	RLA File :03/94/040/00978/AM13/	Lic.No/Date:0310745508 16.08.2013	Defer Date:06.02.2014
	Decision :			

79	Case No.:66/14/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

80	Case No.:121/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00706/AM14/	RLA File :03/95/040/00505/AM13/	Lic.No/Date:0310745576 16.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

81	Case No.:62/14/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00647/AM14/	RLA File :09/24/040/00223/AM14/	Lic.No/Date:0910057232 19.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

82	Case No.:34/14/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:0910057244 19.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

83	Case No.:117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

84	Case No.: 26/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

85	Case No.: 57/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00642/AM14/	RLA File :09/24/040/00229/AM14/	Lic.No/Date:0910057251 20.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

86	Case No.: 65/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00650/AM14/	RLA File :09/24/040/00178/AM14/	Lic.No/Date:0910057260 21.08.2013	Defer Date:06.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 21 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. ofPharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 06.03.2014.			

87	Case No.: 3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 06.03.2014.			

88	Case No.: 32/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:33/14/82-ALC4/2013	Party Name:INCHEMLABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: CaseApproved
HQ File :01/82/050/00618/AM14/	RLA File :09/24/040/00224/AM14/	Lic.No/Date:0910057266 22.08.2013	Defer Date:

Decision : In the light of earlier decision taken in its meeting No. 3/82 meeting dated 02.05.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MONTELUKAST SODIUM	Kg	1.	2-(2-(3-(S)-(3-(2-(7-chloro-2-quinoliny)-ethenyl)phenyl)-3-hydroxypropyl)phenyl)-2-propanol	1.24 kg
		2.	1-methyl mercapto cyclo propane acetic acid	0.40 kg

A may take appropriate action as per the decision of Norms Committee.

90	Case No.: 47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

91	Case No.: 152/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

92	Case No.: 116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

93	Case No.: 146/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00731/AM14/	RLA File :03/95/040/00429/AM14/	Lic.No/Date:0310747495	Defer

		29.08.2013	Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

94	Case No.: 51/14/82-ALC4/2013	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date:3410037783 02.09.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 06.03.2014			

95	Case No.: 54/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00639/AM14/	RLA File :05/23/040/00233/AM14/	Lic.No/Date:0510364656 05.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

96	Case No.: 29/14/82-ALC4/2013	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00614/AM14/	RLA File :09/24/040/00242/AM14/	Lic.No/Date:0910057495 05.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

97	Case No.: 53/14/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

98	Case No.: 176/14/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845 06.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

99	Case No.: 30/14/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
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	HQ File :01/82/050/00615/AM14/	RLA File :08/24/040/00250/AM14/	Lic.No/Date:0810124568 06.09.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

100	Case No.:103/14/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/	Lic.No/Date:0810124544 06.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

101	Case No.:56/14/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

102	Case No.:54/17/82-ALC4/2013	Party Name:CIREX PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00916/AM14/	RLA File :09/24/040/00258/AM14/	Lic.No/Date:0910057517 10.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

103	Case No.:149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

104	Case No.:150/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00735/AM14/	RLA File :03/95/040/00459/AM14/	Lic.No/Date:0310748979 10.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

105	Case No.:69/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:21/82-ALC4/2013	Status:Case
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			06.02.2014	Deferred
	HQ File :01/82/050/00654/AM14/	RLA File :34/24/040/00138/AM14/	Lic.No/Date:3410037862 11.09.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

106	Case No.:63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

107	Case No.:10/16/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00823/AM14/	RLA File :07/24/040/00201/AM14/	Lic.No/Date:0710098284 16.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

108	Case No.:151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 51/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved	
HQ File :01/82/050/00913/AM14/	RLA File :09/24/040/00260/AM14/	Lic.No/Date:0910057595 17.09.2013	Defer Date:	
Decision : In the light of earlier decision taken in its meeting No. 12/82 meeting dated 22.06.2010, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dihydroartemisinin	1 Kg.	1.	Artemisinin	1.12 kg
		2.	Sodium Boro Hydride	0.14 kg
		3.	Methanol	0.675 kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.: 35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

111	Case No.: 46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:06.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/648/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 06.03.2014.			

112	Case No.: 49/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

113	Case No.: 28/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00890/AM14/	RLA File :09/24/040/00267/AM14/	Lic.No/Date:0910057604 18.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

114	Case No.: 50/17/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00912/AM14/	RLA File :09/24/040/00294/AM14/	Lic.No/Date:0910057628 19.09.2013	Defer Date:06.03.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 06.03.2014.			

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115	Case No.: 68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

116	Case No.: 64/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00926/AM14/	RLA File :09/24/040/00120/AM14/	Lic.No/Date:0910057630 19.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

117	Case No.: 55/14/82-ALC4/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00640/AM14/	RLA File :08/24/040/00268/AM14/	Lic.No/Date:0810124942 19.09.2013	Defer Date:06.03.2014
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/56/2013-Ch. II dated 19.12.2013 requested the firm to furnish the following information: • Details of manufacturing process of poly Ethylene glycol -400 with chemical equations, molecular formula, molecular weights. • Yield obtained in each step • Authentic technical literature in support of yield obtained The case was deferred for 06.03.2014			

118	Case No.: 53/17/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00915/AM14/	RLA File :09/24/040/00293/AM14/	Lic.No/Date:0910057642 20.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

119	Case No.: 48/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Deferred and Re-indexed
	HQ File :01/82/050/00861/AM14/	RLA File :04/24/040/00099/AM14/	Lic.No/Date:0410150142 20.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 29/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved	
HQ File :01/82/050/00891/AM14/	RLA File :09/24/040/00289/AM14/	Lic.No/Date:0910057663 24.09.2013	Defer Date:	
Decision : In the light of earlier decision taken in its 15/82 meeting dated 31.10.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg.	1.	Artemisinin	1.235 kg
		2.	Sodium Borohydride	0.188 kg
		3.	Trimethyl Ortho Acetate	Not shown in the process
RA may take appropriate action as per the decision of Norms Committee.				

121	Case No.: 62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 20/16/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved
HQ File :01/82/050/00833/AM14/	RLA File :05/24/040/00214/AM14/	Lic.No/Date:0510366620 24.09.2013	Defer Date:
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/103/2011-PC- II dated 28.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Item to be Exported		Quantity	
Monofilament Polypropylene Mesh in Various size		1 Sq. Meter	
Raw-material recommended for import		Quantity / kg	
Non Sterile Monofilament Polypropylene Mesh in Various size		1.02 Sq. Meter	
A may take appropriate action as per the decision of Norms Committee.			

123	Case No.: 30/17/82-ALC4/2013	Party Name:BRUNDAVAN LABORATORIES	Meet No/Date:21/82-ALC4/2013	Status: Case
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		PRIVATE LTD.,	06.02.2014	Deferred
	HQ File :01/82/050/00892/AM14/	RLA File :09/24/040/00296/AM14/	Lic.No/Date:0910057708 25.09.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

124	Case No.:21/19/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

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Case No.:20/19/82-ALC4/2013		Party Name:CAMPHOR& ALLIED PRODUCTS LIMITED,		Meet No/Date:21/82-ALC4/2013 06.02.2014		Status:Case Approved	
HQ File :01/82/050/00965/AM14/		RLA File :03/94/040/00560/AM14/		Lic.No/Date:0310751566 27.09.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2011-Ch II dated 14.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl. No.	Import items	Qty. allowed		
ASTROMUSK (S) (Astromusk content : 100%)		1 kg	1.	ISOAMYLENE	0.580 kg		
			2.	PROPYLENE OXIDE	0.380 kg		
			3.	ALPHA METHYL STYRENE	0.769 kg		
			4.	PARAFORMALDEHYDE	0.117 kg		
RA may take appropriate action as per the decision of Norms Committee.							

126	Case No.:43/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00905/AM14/	RLA File :09/24/040/00307/AM14/	Lic.No/Date:0910057723 27.09.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.				

127	Case No.:32/19/82-ALC4/2013	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00977/AM14/	RLA File :03/94/040/00559/AM14/	Lic.No/Date:0310751610 30.09.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 10/82 meeting dated 05.06.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIACEREIN	1 kg	1.	ALOE EMODIN- 95%	1.053 kg/kg

RA concerned may take further necessary action as per above decision of NC

128	Case No.: 14/16/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00827/AM14/	RLA File :22/24/040/00046/AM14/	Lic.No/Date:2210014253 30.09.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

129	Case No.: 41/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00903/AM14/	RLA File :09/24/040/00317/AM14/	Lic.No/Date:0910057783 01.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

130	Case No.: 46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

131	Case No.: 48/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

132	Case No.: 32/16/82-ALC4/2013	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00845/AM14/	RLA File :08/24/040/00292/AM14/	Lic.No/Date:0810125295 03.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

133	Case No.:42/16/82-ALC4/2013	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00855/AM14/	RLA File :05/23/040/00269/AM14/	Lic.No/Date:0510367396 03.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

134	Case No.:39/16/82-ALC4/2013	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 06.03.2014			

135	Case No.:7/17/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 06.03.2014			

136	Case No.:15/17/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00877/AM14/	RLA File :03/94/040/00542/AM14/	Lic.No/Date:0310752494 07.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

137	Case No.:25/16/82-ALC4/2013	Party Name:ATUL LIMITED,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00838/AM14/	RLA File :08/24/040/00244/AM14/	Lic.No/Date:0810125378 07.10.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.03.2014			

138	Case No.:9/14/82-ALC4/2013	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00594/AM14/	RLA File :03/94/040/00515/AM14/	Lic.No/Date:0310752496 07.10.2013	Defer Date:

Decision : In the light of earlier decision taken in its 30/82 meeting dated 07.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imipenem & Cilastatin for injection USP 500 mg	1 vial	1	Imipenem & Cilastatin USP (with Buffered Sodium Bicarbonate)	1114.187 mg/vial

RA may take appropriate action as per the decision of Norms Committee.

139	Case No.: 34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

140	Case No.: 52/17/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved												
	HQ File :01/82/050/00914/AM14/	RLA File :09/24/040/00299/AM14/	Lic.No/Date:0910057839 07.10.2013	Defer Date:												
	Decision : : In the light of earlier decision taken in its meeting No. 18/82 meeting dated 02.08.2011, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="2">MONTELUKAST SODIUM</td><td rowspan="2">Kg</td><td>1.</td><td>a-[3-[2-(7-Chloro-2-Quinolinyloxy)Phenyl]-2-(1-Hydroxy-1-Methylethyl)-[S-(E)]-Benzenepropanol</td><td>1.24 kg</td></tr> <tr> <td>2.</td><td>1-Mercaptomethyl Cyclopropane acetic acid</td><td>0.40 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	MONTELUKAST SODIUM	Kg	1.	a-[3-[2-(7-Chloro-2-Quinolinyloxy)Phenyl]-2-(1-Hydroxy-1-Methylethyl)-[S-(E)]-Benzenepropanol	1.24 kg	2.	1-Mercaptomethyl Cyclopropane acetic acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
MONTELUKAST SODIUM	Kg	1.	a-[3-[2-(7-Chloro-2-Quinolinyloxy)Phenyl]-2-(1-Hydroxy-1-Methylethyl)-[S-(E)]-Benzenepropanol	1.24 kg												
		2.	1-Mercaptomethyl Cyclopropane acetic acid	0.40 kg												

141	Case No.: 11/16/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00824/AM14/	RLA File :05/23/040/00281/AM14/	Lic.No/Date:0510367867 08.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/467/2012-PI(Norms) dated 21.11 2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Nandrolone Decanoate Bulk Drug	Kg	1.	Sitolactone Intermediate	1.237
		2.	5-Chloro-2-Pentanone Reagent	1.149
		3.	Tetrahydrofuran Solvent	3.09
		4.	Pyridine Reagent	0.55
		5.	Decanoyl Chloride Reagent	0.45

RA may take appropriate action as per the decision of Norms Committee.

142	Case No.:12/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00825/AM14/	RLA File :08/24/040/00303/AM14/	Lic.No/Date:0810125470 08.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

143	Case No.:26/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00839/AM14/	RLA File :08/24/040/00302/AM14/	Lic.No/Date:0810125462 08.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

144	Case No.:24/16/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00837/AM14/	RLA File :05/24/040/00232/AM14/	Lic.No/Date:0510367885 08.10.2013	Defer Date:06.03.2014
	Decision : It was decided to call from the firm the following technical details:			

- COA from foreign supplier for relevant import consignment for the imported input.
- COA from Independent and approved Testing Laboratory for export product.

- Stepwise process with wastage envisaged in the process.
The case was deferred for 06.03.2014.

145	Case No.: 13/16/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00826/AM14/	RLA File :08/24/040/00296/AM14/	Lic.No/Date:0810125464 08.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

146	Case No.: 18/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00880/AM14/	RLA File :03/94/040/00591/AM14/	Lic.No/Date:0310753016 09.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

147	Case No.: 20/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00882/AM14/	RLA File :03/94/040/00588/AM14/	Lic.No/Date:0310753013 09.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

148	Case No.: 21/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00883/AM14/	RLA File :03/94/040/00601/AM14/	Lic.No/Date:0310753018 09.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

149	Case No.: 27/17/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00889/AM14/	RLA File :09/24/040/00340/AM14/	Lic.No/Date:0910057882 09.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

150	Case No.: 73/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
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	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

151	Case No.:36/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

152	Case No.:28/16/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00841/AM14/	RLA File :22/24/040/00048/AM14/	Lic.No/Date:2210014277 09.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

153	Case No.:6/17/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00868/AM14/	RLA File :52/24/040/00024/AM14/	Lic.No/Date:5210040263 10.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

154	Case No.:55/17/82-ALC4/2013	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00917/AM14/	RLA File :09/24/040/00315/AM14/	Lic.No/Date:0910057889 10.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

155	Case No.:37/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

156	Case No.:38/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2013	Status:Case
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		06.02.2014	Deferred
HQ File :01/82/050/00851/AM14/	RLA File :08/24/040/00321/AM14/	Lic.No/Date:0810125616 14.10.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

157	Case No.:38/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

158	Case No.:18/16/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00831/AM14/	RLA File :09/24/040/00323/AM14/	Lic.No/Date:0910057916 14.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:4/17/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
HQ File :01/82/050/00866/AM14/	RLA File :34/24/040/00173/AM14/	Lic.No/Date:3410038222 17.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/604/2012-PI(Norms) dated 06.02 2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product: AZITHROMYCIN TABLET 600 MG 250 MG and 500 MG

(a) AZITHROMYCIN TABLET 600 MG

S. No.	Import Items	Qty. recommended
1.	Azithromycin Dihydrate or Its raw material as per SION A-2440 on pro-rata basis	622.82 mg
2.	PREGELATINIZED STARCH (STARCH 1500)	62.91 mg
3.	ANHYDROUS DIBASIC CALCIUM PHOSPHATE	323.50 mg
4.	CROSCARMELLOSE SODIUM (Ac Di Sol)	20.97 mg
5.	MAGNESIUM STEARATE	8.89 mg
6.	SODIUM LAURYL SULPHATE	2.16 mg
7.	HDPE BOTTLE	Relevant as per packing policy
8.	CLOSURE OR CAPS	

9.	ALUMINIUM FOIL	
10.	PVC FOIL	
11.	PEELABLE PAPER / ALUMINIUM FOIL	

(b) AZITHROMYCIN TABLET 250 MG

S. No.	Import Items	Qty. recommended
1.	Azithromycin Dihydrate or Its raw material as per SION A-2440 on pro-rata basis	259.50 mg
2.	PREGELATINIZED STARCH (STARCH 1500)	26.21 mg
3.	ANHYDROUS DIBASIC CALCIUM PHOSPHATE	138.80 mg
4.	CROSCARMELLOSE SODIUM (Ac Di Sol)	8.74 mg
5.	MAGNESIUM STEARATE	3.628 mg
6.	SODIUM LAURYL SULPHATE	0.900 mg
7.	HDPE BOTTLE	Relevant as per packing policy
8.	CLOSURE OR CAPS	
9.	ALUMINIUM FOIL	
10.	PVC FOIL	
11.	PEELABLE PAPER / ALUMINIUM FOIL	

(C) AZITHROMYCIN TABLET 500 MG

S. No.	Import Items	Qty. recommended
1.	Azithromycin Dihydrate or Its raw material as per SION A-2440 on pro-rata basis	519.02 mg
2.	PREGELATINIZED STARCH (STARCH 1500)	52.42 mg
3.	ANHYDROUS DIBASIC CALCIUM PHOSPHATE	269.58 mg
4.	CROSCARMELLOSE SODIUM (Ac Di Sol)	17.48 mg
5.	MAGNESIUM STEARATE	7.348 mg
6.	SODIUM LAURYL SULPHATE	1.80 mg
7.	HDPE BOTTLE	Relevant as per packing policy
8.	CLOSURE OR CAPS	
9.	ALUMINIUM FOIL	
10.	PVC FOIL	
11.	PEELABLE PAPER / ALUMINIUM FOIL	

RA may take appropriate action as per the decision of Norms Committee.

	HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date:0910057944 17.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

161	Case No.:22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

162	Case No.:67/17/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00929/AM14/	RLA File :09/24/040/00286/AM14/	Lic.No/Date:0910057945 17.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:2/17/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
HQ File :01/82/050/00864/AM14/	RLA File :34/24/040/00180/AM14/	Lic.No/Date:3410038227 18.10.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/666/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export Product			
1.	RUTOSIDE TRIHYDRATE EP EP1 kg		
2.	QUERCETIN DIHYDRATE0.445 kg		
Sl.No	Import Item	Quantity allowed kg/kg	
1.	FAVA POWDER (RUTIN-30%)	5.27 kg	
2.	CRUDE RUTIN (UNCARIA) ASSAY BY HPLC : Between 85 % to 92 % ON ANHYDROUS BASIS	0.42 kg	
RA may take appropriate action as per the decision of Norms Committee.			

164	Case No.:23/17/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2013	Status:Case
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			06.02.2014	Deferred
	HQ File :01/82/050/00885/AM14/	RLA File :03/94/040/00586/AM14/	Lic.No/Date:0310754273 18.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of C&PC.			

165	Case No.:5/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00867/AM14/	RLA File :34/24/040/00177/AM14/	Lic.No/Date:3410038223 18.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of C&PC.			

166	Case No.:58/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00920/AM14/	RLA File :22/24/040/00052/AM14/	Lic.No/Date:2210014299 21.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

167	Case No.:59/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

168	Case No.:73/17/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00935/AM14/	RLA File :03/95/040/00515/AM14/	Lic.No/Date:0310754530 21.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

169	Case No.:29/19/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00974/AM14/	RLA File :31/83/040/00095/AM14/	Lic.No/Date:3110060791 22.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATALYST	0.001 kg

A may take appropriate action as per the decision of Norms Committee.

Case No.: 11/21/82-ALC4/2013	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved
HQ File :01/82/050/01041/AM14/	RLA File :22/21/040/00055/AM14/	Lic.No/Date:2210014316 23.10.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting No. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Route through enzymatic route Tech. Spec: ASSY not less than 84% as such or 96% on dry basis	1 kg	1.	6-Amino Pencillanic Acide (6-APA)	0.568 kg
		2.	Formidase (Enzyme)	0.005 kg
		3.	D(-)P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 60/17/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Deferred
HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:06.03.2014
Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

Case No.: 35/19/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status: Case Approved
HQ File :01/82/050/00980/AM14/	RLA File :31/83/040/00111/AM14/	Lic.No/Date:3110060889 25.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATALYST	0.001 kg

A may take appropriate action as per the decision of Norms Committee.

Case No.: 37/19/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 21/82-ALC4/2013 06.02.2014	Status: Case Approved
HQ File :01/82/050/00982/AM14/	RLA File :31/83/040/00097/AM14/	Lic.No/Date: 3110060890 25.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1.	1,4 BUTANEDIOL	0.882 kg
		2.	AMMONIA ANHYDROUS	0.167 kg
		3.	ALCOHOL (95% MINIMUM)	0.504 kg
		4.	ETHYLAMINE CATALYST	0.001 kg

A may take appropriate action as per the decision of Norms Committee.

Case No.: 10/19/82-ALC4/2013	Party Name: BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date: 21/82-ALC4/2013 06.02.2014	Status: Case Approved
HQ File :01/82/050/00955/AM14/	RLA File :03/94/040/00633/AM14/	Lic.No/Date: 0310755691 28.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2012-Ch II dated 20.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-3, DIMETHYLOL-5,5-DIMETHYL HYDANTOIN (DMDM Hydantoin 52%-55%) Assay 55% Max. (BELGUARD DMDMH)	1 kg	1.	5,5 Dimethyl Hydantoin Assay min.99% Colour Pure White	0.382 kg

A may take appropriate action as per the decision of Norms Committee.

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Case No.:8/21/82-ALC4/2013	Party Name:MICRO INKS LTD.		Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
HQ File :01/82/050/01038/AM14/	RLA File :03/95/040/00561/AM14/		Lic.No/Date:0310755754 28.10.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting No. 9/82 dated 21.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyester Acrylate (Di Trimethylol Propane Based)	1 kg	1.	Acrylic Acid	0.475 kg
		2.	Dimer Acid	0.085 kg
		3.	Phthalic Anhydride	0.077 kg
		4.	Di Trimethylol Propane	0.490 kg
RA may take appropriate action as per the decision of Norms Committee.				

176	Case No.:36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

177	Case No.:6/19/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00951/AM14/	RLA File :03/94/040/00632/AM14/	Lic.No/Date:0310756255 30.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

178	Case No.:24/19/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved
	HQ File :01/82/050/00969/AM14/	RLA File :03/94/040/00656/AM14/	Lic.No/Date:0310756260 30.10.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PREDNISOLONE ACETATE	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:13/19/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/82/050/00958/AM14/	RLA File :03/94/040/00686/AM14/	Lic.No/Date:0310756544 01.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/659/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
RECTICIN-100 SUPPOSITORY NET CONTENT OF IMPORT ITEM USED-INDOMETHACIN BP-98.035 KGS	Kg	1.	INDOMETHACIN BP	102 mg/ 100 mg Suppository
A may take appropriate action as per the decision of Norms Committee.				

180	Case No.:14/19/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00959/AM14/	RLA File :03/94/040/00687/AM14/	Lic.No/Date:0310756546 01.11.2013	Defer Date:06.03.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/660/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 06.03..2014.			

181	Case No.:9/21/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01039/AM14/	RLA File :03/95/040/00617/AM14/	Lic.No/Date:0310756660 01.11.2013	Defer Date:06.03.2014
	Decision : It was decided to send a copy of application to Department of C&PC and defer the case for 06.03.2014 .			

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Case No.:3/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred	
HQ File :01/82/050/00816/AM14/	RLA File :09/24/040/00366/AM14/	Lic.No/Date:0910058142 05.11.2013	Defer Date:06.03.2014	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/324/2012-PI(Norms) dated 24.06.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CEFIXIME (CEFIXIME TRIHYDRATE)		1.	Acetone	1.355
		2.	Activated Carbon [Carbon Enoanticromos]	0.100
		3.	Dimethyl Formamide (DMF)	1.584
		4.	G.C.L.E	1.50
		5.	Methylene Chloride	4.153
		6.	Methanol	7.913
		7.	2-Mercaptobenzothiazoyl -(Z)-2-(2- Aminothiazoyl-4yl)-2- (MICA Ester)	0.820
		8.	Triphenyl Phosphine	0.820
A may take appropriate action as per the decision of Norms Committee.				

183	Case No.:2/19/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00947/AM14/	RLA File :03/94/040/00668/AM14/	Lic.No/Date:0310756884 06.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

184	Case No.:18/19/82-ALC4/2013		Party Name:CHEMCON SPECIALITY CHEMICALS P LTD		Meet No/Date:21/82-ALC4/2013 06.02.2014		Status:Case Approved	
	HQ File :01/82/050/00963/AM14/		RLA File :34/24/040/00196/AM14/		Lic.No/Date:3410038397 07.11.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/24/2012-PI(Norms) dated 28.11.2011, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Exp.	Sl.No.	Import items	Qty. allowed			

		Qty.			kg/kg
	CHLOROMEHTYL ISOPROPYL CARBONATE		1.	METHYL CHLOROFORMATE	0.943
RA may take appropriate action as per the decision of Norms Committee.					

185	Case No.:19/19/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00964/AM14/	RLA File :22/24/040/00056/AM14/	Lic.No/Date:2210014366 08.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

186	Case No.:33/17/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00895/AM14/	RLA File :31/83/040/00149/AM14/	Lic.No/Date:3110061033 11.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

187	Case No.:3/19/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00948/AM14/	RLA File :03/95/040/00625/AM14/	Lic.No/Date:0310757730 13.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

188	Case No.:45/17/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00907/AM14/	RLA File :08/24/040/00352/AM14/	Lic.No/Date:0810126495 18.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

189	Case No.:40/19/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/00985/AM14/	RLA File :05/23/040/00334/AM14/	Lic.No/Date:0510371304	Defer

2 CARBETHOXY AMINO 5 NAPHTHOL 7 SULFONIC ACID	1 kg	1.	J ACID	0.904 kg
		2.	ETHYL CHLORO FORMATE	0.530 kg
A may take appropriate action as per the decision of Norms Committee.				

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Case No.:1/21/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Approved	
HQ File :01/82/050/01031/AM14/	RLA File :09/24/040/00521/AM14/	Lic.No/Date:0910058957 17.01.2014	Defer Date:	
Decision : In the light of earlier decision taken by NC in its 17/82 meeting dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CEPHALOTHIN SODIUM STERILE USP/BP Condition: The firm shall have to account for 3,000 Nos of Sl.No.9 of Import item List which should be reflected in SBs.	1 kg	1.	7-ACA	0.80
		2.	2-Ethylhexanoic Acid	0.52
		3.	Triethylamine	0.36
		4.	2-Thiophene Acetyl chloride [Thiophene-2-Acetyl Chloride]	0.528
		5.	Carbon Enoanticromos [Activated Carbon]	0.100
		6.	Acetone	0.67
		7.	Methylene Chloride	5.05
		8.	Methyl Isobutyl Ketone [MIBK]	0.119
		9.	Aluminium Canisters with inner & Outer Lids (with eaquel Plugs/Caps) [20 Ltrs.(10Kg Capacity) /14 Ltrs (5kg Capacity) / 12.5 Ltrs (5kg Capacity)]	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

196	Case No.:2/21/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01032/AM14/	RLA File :08/24/040/00456/AM14/	Lic.No/Date:0810128144 20.01.2014	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

197	Case No.:7/21/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:21/82-ALC4/2013	Status:Case
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			06.02.2014	Approved
HQ File :01/82/050/01037/AM14/	RLA File :07/24/040/00369/AM14/	Lic.No/Date:0710101503 22.01.2014	Defer Date:	
Decision : In line with the earlier decision taken in meeting no. 9/82 dated 25.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine HCL	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg
RA may take appropriate action as per the decision of Norms Committee.				

198	Case No.: 12/21/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2013 06.02.2014	Status:Case Deferred
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 06.03.2014 for comments of Department of Pharmaceuticals.			

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Case No.:13/21/82-ALC4/2013	Party Name: BAL PHARMA LTD	Meet No/Date: 21/82-ALC4/2013 06.02.2014	Status: Case Approved	
HQ File :01/82/050/01043/AM14/	RLA File :07/24/040/00371/AM14/	Lic.No/Date: 0710101770 30.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/61/2011-PI(Norms) dated 08.12.2011, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Amiloride HCL (Bulk Drug)		1.	METHYL 3,5-DIAMINO-6-CHLOROPYRAZINE 2-Carboxylate	0.836

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-1 (Part-II)	M/s Metropolitan Eximchem Limited			
Meeting No. 18/AM14 dated – 19.12.2013	F.No.01/82/50/793/AM11/DES-III			
RA No. 03/95/040/00405/AM11	Licence No. 0310589693 dated 14.02.2012			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/75/2008-Ch II dated 09.05.2013, it was decided to revise the norms already fixed in meeting no. 23/82 dated 07.09.2010, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Ethyl Carbozole	1 kg	1.	Carbozole	1.13 kg kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-2 (Part-II)	M/s Drof Ketal Chemicals I Pvt. Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	01/82/050/00369/AM10/DESIII 01/82/050/01512/AM10/DESIII
RA No. 03/94/040/00280/AM10	Ad. Licence No. 0310529903 dated 21.07.2009
RA No. 03/94/040/00838/AM09	Ad. Licence No. 0310501369 dated 06.01.2009
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Case No. B-3 (Part-II)	M/s Bharat Parentrals Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	01/82/050/00341/am13/DESIII 3410034190 Dt.23.05.2012 01/82/050/01512/AM10/DESIII
RA No. 03/94/040/00280/AM10 RA No. 03/94/040/00838/AM09	Ad. Licence No. 3410034190 Dt.23.05.2012 Ad. Licence No. 0310501369 dated 06.01.2009
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/594/2012-PI(Norms) dated 11.09.2013, it was decided to revised the norms for the export of Procain penicillin for Oral Suspension, Amoxycillin for Oral Suspension and Erythromycin Stearate Tablets under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	
<u>Export Item No. 12</u>	

12	There is typographical error in the minutes. The export item recommended as Injection whereas the due to mistyped as suspension. Hence , the export item may be corrected to read as : Procain penicillin for Injection BP, 3 gm Import item and quantity will remain unchanged
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Export Item No. 13

13	As per SION A-207, 5% wastage on API is allowed for export of Syrups and hence the norms may be recommended as under: The export item may be corrected to read as Amoxycillin for Oral Suspension BP 250 mg/5ml 100 ml plastic bottle ----1 No. <u>Import Recommended</u> Amoxycillin Trihydrate BP----5250 mg per 100 ml bottle
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Export Item No. 14 (SION A-222)

14	Erythromycin Stearate Tablets BP 500mg <u>Import Recommended</u> Erythromycin Stearate BP -----790 mg per 500 mg tablets
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RA may take appropriate action as per the decision of Norms Committee.

Case No. B-4 (Part-II)	M/s. Srinu Pharmaceuticals Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	F.No.01/82/50/01466/AM13/DES-III
Adv.Lic.No. 0910055166 dated 22.02.2013	RAF.No.09/24/040/00541/AM13
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/594/2012-PI(Norms) dated 11.09.2013, it was decided to amend the description of import items the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Export product	Exp. Qty.	Sl.No.	Import items	Qty allowed Kg/kg
METHYL ALPHA-(4,5,6,7-TETRAHYDRA-5-THIENO(3,2-C)PYRIDYL) (2-CHLOROPHENYL)ACETATE HYDROCHLORIDE (CPG-20)	1 kg	1.	4,5,6,7-TETRAHYDROTHIENO (3,2 -C)PYRIDINE HYDROCHLORIDE(CPG-10)	0.74
		2.	METHYL ISO BUTYL KETONE (MIBK)	0.81
		3.	ETHYLENE DI CHLORIDE / DI CHLORO ETHANE	0.77

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-5 (Part-II)	M/s Ranboxy Labs. Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	01/82/050/00239/AM13/DES-III
RA No. 05/24/040/00011/AM10	Ad. Licence No. 0510322536 dated 19.04.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to it was decided to amendment in the description of export product as Imipenem Technical Crude instead of Imipenem / Imipenem Crude and amendment in the UOM of import item sl. No. 16 (Tetrahydrofuran) as kg instead of GMS the norms already fixed in meeting no. 28/82 dated 10.01.2013,	

Case No. B-6 (Part-II)	M/s Malladi Drugs and Pharmaceuticals Limited
Meeting No. 21/AM14 dated – 13.02.2014	01/82/050/00853/AM10/DESIII
RA No. 04/24/040/00152/AM14	Ad. Licence No. 0410151307 dated 28.10.2013
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/590/2013-PI(Norms) dated 24.12.2013, it was decided to revised the norms already fixed in meeting no. 8/82 dated 19.12.2013 norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
Alpha-(Alpha,Beta)-Beta-Methyl-Alpha-Phenyl-1-pyrrolidineethanol (or) (1R,2S)-Pyrrolidinylnorephedrine	1 kg	1.	Propiophenone	3.21
		2.	Bromine	4.31
		3.	Toluene	2.50
		4.	Pyrrolidine	1.90
		5.	Causticsoda flakes	5.98
		6.	L-Glutamic acid	0.89
		7.	Acetone	2.67

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-7 (Part-II)	M/s RA Chem Pharma Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	F. No. 01/82/50/00016/AM13/DES-III F. No. 01/82/50/00019/AM13/DES-III F. No. 01/82/50/00668/AM13/DES-III F. No. 01/82/50/01426/AM12/DES-III F. No. 01/82/50/01500/AM12/DES-III
RA.No. 09/24/040/00450/AM12 RA.No. 09/24/040/00516/AM12 RA.No. 09/24/040/00213/AM13 RA.No. 09/24/040/00412/AM12 RA.No. 09/24/040/00564/AM12	Adv. Lic. No. 0910050474 dated 09.12.2011 Adv. Lic. No. 0910051056 dated 01.02.2012 Adv. Lic. No. 0910053324 dated 23.07.2012 Adv. Lic. No. 0910050064 dated 07.12.2011 Adv. Lic. No. 0910051391 dated 22.02.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and the following decision has been taken in respect of above advance authorizations as per details given below:	
(a)	
In respect of Adv. Lic. No. 0910050474 dated 09.12.2011 and Adv. Lic. No. 0910051056 dated 01.02.2012 amendment in the description of import item	
From	To
4-Hydroxy-Alpha Bromo Acetophenone	2-Bromo-4-Hydroxyacetophenone / 4-Hydroxy-Alpha Bromo Acetophenone
(b)	
Decision: In respect of Adv. Lic. No. 0910053324 dated 23.07.2012 Adv. Lic. No. 0910050064 dated 07.12.2011 Adv. Lic. No. 0910051391 dated 22.02.2012 as per written comments received from Department of	

Pharmaceuticals vide their OM No. 35011/401/2012-PI(Norms) dated September 2012, and it was decided to amend the description of import item sl. No. 2 and 3 as per details given below:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
Ractopamine HCL	1 kg	1.	4-(4-Hydroxy Phenyl)-2-Butanone	1.063
		2.	2-Bromo-4-Hydroxyacetophenone	1.063
		3.	4-Hydroxyacetophenone	Not required in the process
		4.	Methanol	3.91
		5.	Ethyl Acetate	4.11
		6.	Toluene	1.28
		7.	Acetone	0.33

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-8 (Part-II)	M/s Sentiss Pharma Pvt. Ltd. (Formerly known as Promed Export Pvt. Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	01/82/050/00230/AM14/DESIII 01/82/050/00235/AM14/DESIII
RA No. 03/94/040/00028/AM14 RA No. 03/94/040/00014/AM14	Ad. Licence No. 0510354173 dated 14.05.2013 Ad. Licence No. 0510352314 dated 25.04.2013
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Case No. B-9 (Part-II)	M/s Dalas Biotech Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	01/82/050/01175/AM12/DESIII 01/82/050/00902/AM12/DESIII 01/82/050/00901/AM12/DESIII
RA No. 05/23/040/00344/AM12 RA No. 05/23/040/00250/AM12 RA No. 05/23/040/00249/AM12	Ad. Licence No. 0510311321 dated 15.12.2011 Ad. Licence No. 0510305027 dated 12.10.2011 Ad. Licence No. 0510305026 dated 12.10.2011

Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and it was decided amend the export product and allow import items as per SION A-2462 details as under :

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
Cefixime USP	1 kg	1.	GCLE	1.555 kg
		2.	4-Chloro-2(Z) Methoxy Carboxyl Nethoxy Amino-3-Oxobutyric Acid Or Alpha-2-Amino-Thiozol-4YL- Alpha-Tert. Butoxy Carbonyl	0.82 kg 1.29 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-10 (Part-II)	M/s J.B. Chemicals & Petrochemicals Ltd., Mumbai
Meeting No. 21/AM14 dated – 13.02.2014	F.No. 01/82/050/00179/AM13/DES-III F.No. 01/82/050/00737/AM13/DES-III F.No. 01/82/050/00390/AM13/DES-III F.No. 01/82/050/01103/AM13/DES-III
RLA F. No. 03/94/040/00055/AM13 RLA F. No. 03/94/040/00328/AM13 RLA F. No. 03/94/040/00068/AM13 RLA F. No. 03/94/040/00619/AM13	Adv. Lic. No.0310692273 dated 28.04.2012 Adv. Lic. No.0310706512 dated 27.03.2012 Adv. Lic. No.0310693154 dated 02.05.2012 Adv. Lic. No.0310714039 dated 01.11.2012

Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of export Import items as details given below:

Export Product	Export Qty	S.No	Import Item	Qty. allowed
Kanamycin Acid Sulphate Injection 1 gm/ 3ml Vial/ Ampoules pack of 10x3 ml	1 Ampoule	1.	Kanamycin Acid Sulphate BP 2010	1.39 gm

RA concerned may take further necessary action as per above decision of NC.

Case No. B-11 (Part-II)	M/s. Wanbury LTD. (Formerly Known as Doctors Organic Chemicals Ltd.)
Meeting No. 21/AM14 dated – 13.02.2014	F.No. 01/82/50/00599/AM06/DES-III F.No. 01/82/50/00069/AM06/DES-III
Adv.Lic.No. 2610004911 dated 02.09.2005 Adv.Lic.No. 2610004676 dated 27.04.2005	RAF.No.26/80/040/00020/AM06 RAF.No.26/80/040/00003/AM06
<u>In respect of Adv.Lic.No. 2610004676 dated 27.04.2005</u> Decision :The Committee considered this case for fixation of I/O norms for the export product Mefenamic Acid under para 4.7 of HBP as per agenda. The Committee in light of the oral comments of the representative of D/o Pharmaceuticals in the meeting decided to fix I/O Norms for the export product as per SION at Sr. No. A286 for the purpose of para 4.7 of HBP only. RLA concerned may please take further necessary action as per Policy and Procedure in light of the above decision of the Committee. And <u>In respect of Adv.Lic.No. 2610004676 dated 27.04.2005 Adv.Lic.No. 2610004911 dated 02.09.2005</u> The committee considered this case for inclusion for “Iso Propyl alcohol” as solvent as an additional item under para 4.7 of HBP on repeat basis as per earlier decision taken in its meeting No. 37/05 dated 12.01.2005 against adv. Lic. No. 2610001850 dated 11.03.2002. It was decided to revise the quantity of IPA (Iso Propyl alcohol) to 3.27 kg/kg in respect of Adv.Lic.No. 2610004676 dated 27.04.2005 and Adv.Lic.No. 2610004911 dated 02.09.2005 without any other changes for regularization purpose only. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-12 (Part-II)	M/s RA Chem Pharma Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	F. No. 01/82/50/00219/AM12/DES-III
RA.No. 09/24/040/00071/AM12	Adv. Lic. No. 0910046667 dated 06.05.2011
Decision: It was decided to reject the case as the firm has not furnished Central Excise Data despite repeated reminders.	

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Case No. B-13 (Part-II)	M/s Drof Ketal Chemicals I Pvt. Ltd.
Meeting No. 21/AM14 dated – 13.02.2014	01/82/171/280/AM14/DES-III
	Ad. Licence No. 03104180237 Dt. 0.12..2006 Ad. Licence No. 0310478565 Dt. 14.07.2008 Ad. Licence No. 0310491961 Dt. 24.10.2008 Ad. Licence No. 0310526499 Dt. 30.06.2009 (Reject) Ad. Licence No. 0310541892 Dt. 23.10..2009 Ad. Licence No. 0310548591 Dt. 01.12.2009 Ad. Licence No. 0310548598 Dt. 01.12..2009 Ad. Licence No. 0310560279 Dt. 15.02.2010 Ad. Licence No. 0310560279 Dt. 15.02.2010 Ad. Licence No. 0310582532 Dt. 26.07.2010 Ad. Licence No. 0310594926 Dt. 04.10..2009
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Date:14.02.2014
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade